

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 321/2017
O.A. No. 888/2015

New Delhi, this the 19th day of September, 2017

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Davender Singh, Ex.Driver,
Millennium Depot-3, Group-C,
Delhi Transport Corporation, Delhi,
Aged 40 years,
S/o Shri Hari Kishan,
R/o. VPO Sangat Pura, Teh. & Distt. Jind,
Haryana-126102. .. Petitioner

(By Advocate : Dr. N. Gautam with Ms. Swati Gautam)

Versus

Shri Sandeep Kumar,
Chairman-cum-Managing Director,
Delhi Transport Corporation, GNCTD,
DTC Hqrs., I.P. Estate,
New Delhi-110002. .. Respondent

(By Advocate : Mrs. Arati Mahajan Shedha)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. When this matter is taken up for hearing, learned counsel for the respondents, while producing an order dated 18.08.2017 in WPC No.2909/2017 of the Hon'ble High Court of Delhi whereunder the Hon'ble High Court stayed the contempt proceedings till the

next date of hearing, seeks closure of the CP. The copy of the order is taken on record.

3. In the circumstances and in view of the stay orders of the Hon'ble High Court, the CP is closed and notice is discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, once the stay is vacated or the WPC is finally decided. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /